

**RE-ISSUE FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR**

**[DHARMA EXTRUSIONS PRIVATE LIMITED (UNDER CIRP)
OPERATING IN MANUFACTURING OF ALUMINIUM EXTRUSION BUSINESS IN
BASAKA HALOL PANCHMAHAL GUJARAT - 389350**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Dharma Extrusions Private Limited PAN - AADCD3009Q CIN: U28113GJ2009PTC057555
2.	Address of the registered office	90/P/4 Village Baska PO Baska Halol Panch Mahals, Gujarat, India - 389350
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	90/P/4 Village Baska PO Baska Halol Panch Mahals, Gujarat, India - 389350
5.	Installed capacity of main products/ services	400 Ton per month (approximately)
6.	Quantity and value of main products/ services sold in last financial year	350 Ton per month (approximately) Turnover - Rs. 09.00 Crores per month (approximately)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available detail can be sought by email at cirp.dharma@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from RP through the following Email ID cirp.dharma@gmail.com
10.	Last date for receipt of expression of interest	27 th January 2024 (Saturday)
11.	Date of issue of provisional list of prospective resolution applicants	02 nd February 2024 (Friday)
12.	Last date for submission of objections to provisional list	07 th February 2024 (Wednesday)

13.	Date of issue of final list of prospective resolution applicants	12 th February 2024 (Monday)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14 th February 2024 (Wednesday)
15.	Last date for submission of resolution plans	15 th March 2024 (Friday)
16.	Process email id to submit Expression of Interest	cirp.dharma@gmail.com



Rishabh Chand Lodha
Resolution Professional
Dharma Extrusions Private Limited
Regn. No: IBBI/IPA-001/IP/P-01075/2017-2018/11766
E-5, Basant Vihar, Bhilwara -311001

Date: 12th January 2024
Place: Bhilwara

पंजाब नैशनल बैंक
पंजाब नैशनल बैंक
The name you can BANK upon!

1st FLOOR MEGHANI TOWER STATION ROAD, SURAT - 395003.
Tale. No. 0261-241137, 241137, 241393 Fax No. 0261-242112, E-Mail: hod439@pnb.co.in
Appendix-IV (See Rule 8(1)) POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 19.09.2019 calling upon the Borrowers/Guarantors/Mortgagors M/s Benteen ceramic Pvt. Ltd., Mr Manojkumar Ishwerlal Bhatiya, Mr. Alpekshumar Amreshibhai Rajapara, Mr. Rameshbhai Tikamjibhai Surani, Mr. Suresh Bastiram Malviya, Mr. Ravjibhai Vashrambhai Gujarati and Mr. Anilbhai Khimjibhai Dalsaniya to repay the amount mentioned in the notice being Rs. 2,12,98,829.56 (Rupees Two Crore Twelve Lac Ninety-Eight Thousand Eight Hundred Twenty-Nine and Paise Fifty-Six only) as on 31.03.2019 with future interest & charges w.e.f. 01.04.2019, until payment in full within 60 days from the date of notice/date of receipt of the said notice.

The borrower/mortgagor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the 06 day of JANUARY of the year 2024.

The borrower/mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of Rs. 2,12,98,829.56 (Rupees Two Crore Twelve Lac Ninety-Eight Thousand Eight Hundred Twenty-Nine and Paise Fifty-Six only) as on 31.03.2019 with future interest & charges w.e.f. 01.04.2019 until payment in full.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property

All that part and parcel of the property of Mr. Rameshbhai Tikamjibhai Surani and Mr. Anilbhai Khimjibhai Dalsaniya consisting of industrial property situated at Revenue Survey No. 406/1 Paik 2 Jetpur Road, Village: Rangpar, Taluka: Morbi, Distt. Rajkot comprising about 18413 Sq. mt. Bounded by: On the North by: Jetpur Road, On the South by: Land of Jayubha Gopal Singh, On the East by: Land of Barbherraharaj Ramchodhdai Chhatrola, On the West by: Land of Kiritsingh Pravinisingh

Date: 06/01/2024
Place: Morbi

Authorized Officer,
Punjab National Bank

HERO HOUSING FINANCE LIMITED
Contact Address: 308, Third Floor, Nisha Centre, Near Nisha Circle, Pal Road, Pal Adga, Surat - 395009.
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.
Ph: 011 42627000, Toll Free No: 1800 212 8800, Email: customer.care@herohf.com
Website: www.herohousingfinance.com | CIN: U05192DL2016PLC30148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) (Legal Heir(s)/ Legal Representative(s))	Date of Demand Notice/ Amount as per Demand Notice (Physical)	Date of Possession (Constructive/ Physical)
HFFJMNHO02200022376	Vijay Kishoribhai Kankhara, Manshi Vijay Kankhara	17/10/2023, Rs. 9,18,546/- as on date 17/10/2023	09/01/2024 (Symbolic)

Description of Secured Assets/Immovable Properties: All that piece and parcels property bearing Residential Flat No. 304 Super Built-Up Area Adm. 58.06 Sq. Mt. on Third Floor of Shri Gaganraj Apartment Situate at Street No 58 in City Survey No. 174/H4, Ward No. 15, Sheet No. 378, City Survey No. 2600 Out Side Khamthaiya Naka, Digvijay Plot, Jamnagar in the state of Gujarat With Common Amenities Written in Title Document, Property Bounded By: North: 58 Digvijay Plot Road, South: 57 Digvijay Plot Road, East: Other Land of This Survey No., West: Street

DATE : > 12-01-2024
PLACE: JAMNAGAR
Sd/- Authorized Officer
FOR HERO HOUSING FINANCE LIMITED

APPENDIX IV-A
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Indiabulls Housing Finance Ltd. [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 31.01.2024 from 02.00 P.M. to 04.00 P.M., for recovery of Rs. 17,22,276/- (Rupees Seventeen Lakh Twenty Two Thousand Two Hundred Eighty Seven only) i.e. Rs. 9,52,087/- (Rupees Nine Lakh Fifty Two Thousand Eighty Seven only) pending towards Loan Account No. HHLBAR00309254, and Rs. 7,70,189/- (Rupees Seven Lakh Seventy Thousand One Hundred Eighty Nine only) pending towards Loan Account No. HHEBAR00314437, by way of outstanding principal, arrears (including accrued late charges) and interest till 08.01.2024 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 09.01.2024 along with legal expenses and other charges due to the Secured Creditor from MRS. PARMAR SUMITRABEN SANJAYBHAI, MR. SANJAYBHAI J PARMAR and MR. PARMAR JASHUBHAI MOTIBHAI.

The Reserve Price of the Immovable Property will be Rs. 7,50,000/- (Rupees Seven Lakh Fifty Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 75,000/- (Rupees Seventy Five Thousand only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

PROPERTY BEING FLAT NO. 301 ON THIRD FLOOR ADMEASURING 70.14 SQ. MTS. AND WITH PROPORTIONATE UNDIVIDED SHARE OF LAND ADMEASURING 19.65 SQ. MTS. OF AMALGAMATED CITY SURVEY NO. 1560 (PAIKI CITY SURVEY NO. 1563 TO 1568, 1588, 1589) AND CITY SURVEY NO. 1569 TALLING TO 786.00 SQ. MTS. ON THE SAID LANDS AS PER APPROVED PLAN AND AS PER APPROVED SCHEME DEVELOPED AND KNOWN AS "NEW SHREEJI FLATS" IN THAT FLAT MENTIONED HEREUNDER WITH AREA: MOUJEE VADSRAM GAM, TAL. AND SIM IN REGISTRATION DISTRICT VADODARA, AND SUB DISTRICT VADODARA IN THE STATE OF GUJARAT. ON THE NORTH : MARGIN SPACE ON THE SOUTH : MARGIN SPACE ON THE EAST : FLAT NO. 302 ON THE WEST : MARGIN SPACE

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.indiabullshomeloans.com. For bidding, log on to www.auctionfocus.in

Date: 08/01/2024
Place: VADODARA

Sd/-
Authorized officer
Indiabulls Housing Finance Limited

APPENDIX IV-A
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Indiabulls Housing Finance Ltd. [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorized Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 31.01.2024 from 02.00 P.M. to 04.00 P.M., for recovery of Rs. 17,56,703/- (Rupees Seventeen Lakh Fifty Six Thousand Seven Hundred Three only) pending towards Loan Account No. HHLBAR00332368, by way of outstanding principal, arrears (including accrued late charges) and interest till 08.01.2024 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 09.01.2024 along with legal expenses and other charges due to the Secured Creditor from CHAUHAN NISHA SANJAY (PROPRIETOR, NISHA LADIES TAILOR) and CHAUHAN SANJAY BHUPENDRASINH.

The Reserve Price of the Immovable Property will be Rs. 6,50,000/- (Rupees Six Lakh Fifty Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 65,000/- (Rupees Sixty Five Thousand only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

THE IMMOVABLE RESIDENTIAL PROPERTY BEING FLAT BEARING NUMBER 401 ON THE FOURTH FLOOR TOGETHER WITH SUPER STRUCTURE THEREON IN THE SCHEME KNOWN AS SILVER AVENUE, ON LAND BEARING R.S. NUMBERS 44, 45 AND 46 PAIKI, T.P. SCHEME NUMBER 3, P. NUMBER 705 PAIKI OF MOUJEE VILLAGE VADODARA KASBA, TALUKA AND DISTRICT VADODARA, VADODARA - 390019, GUJARAT IN REGISTRATION DISTRICT SUB DISTRICT VADODARA HAVING BUILT UP AREA ADMEASURING 635 SQUARE FEET ALONGWITH UNDIVIDED SHARE IN LAND ADMEASURING 343.75 SQUARE FEET AND BOUNDED ON OR TOWARDS :- EAST : BY PLOT NUMBER 718, WEST : BY SKYMARK AVENUE, NORTH : BY 13.50 METRE T.P. ROAD AND TERRACE, SOUTH : BY ADJACENT F.P. NUMBER 718

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.indiabullshomeloans.com. For bidding, log on to www.auctionfocus.in

Date: 08/01/2024
Place: VADODARA

Sd/-
Authorized officer
Indiabulls Housing Finance Limited

बैंक ऑफ बड़ोदा
Bank of Baroda

Dehgam Branch : Nr. Jain Derasar, Ahmedabad Road, Tal. Dehgam, Dist. Gandhinagar 382305.
Phone : 8980039825
Email : dehgam@bankofbaroda.co.in

E-AUCTION - SALE NOTICE
SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES
APPENDIX - II A with Rule 6 (2) for Movable] [APPENDIX IV-A refer proviso to 8 (6) for Immovable Property]

E-Auction Sale Notice for Sale of Movable / Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described Movable / Immovable properties Hypothecated / Mortgaged / Charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned accounts. The details of Borrowers / Mortgagor / Guarantor(s) / Dues / Reserve Price / E-Auction Date, EMO and Bid Increase Amount are mentioned below.

DATE & TIME OF E-AUCTION : 13.02.2024 FROM 2.00 PM TO 06.00 PM

No.	Details of Borrower	Description of the Properties	Possession Type	Dues Outstanding	Reserve Price & EMD
1.	Mr. Punjinh Venusinh Chauhan, Proprietor of M/s. Shree Bhadrakali Agro Industries Guarantor : Mr. Vijaybhai Bakaji Chauhan	Mortgage of 1 Lot of Plant & Machinery installed at Survey No. 410 (Old-122) Village : Lavad, Taluka : Dehgam, District : Gandhinagar, Gujarat-382305. The same Machinery is in the name of M/s. Shree Bhadrakali Agro Industries through its proprietor Shri Punjinh Venusinh Chauhan.	PHYSICAL	Rs. 81,24,810.84 & Uncharged Interest + Legal Charges + Other Charges	Reserve Price Rs. 58,65,000/- EMD Rs. 5,86,500/-

Property Inspection Date & Time : 6.2.2024 Time 11.00 am to 1.00 pm. Bid Increase Amount : Rs. 25,000/-
For detailed terms and conditions of sale, please refer/bidder to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://bob.auctiontiger.net/EPROC/>. Prospective bidders may contact the Authorized officer on Mobile 8980039825.

Date : 11.01.2024
Place : Dehgam

Sd/- Sangram Pradhan
Authorized Officer, Bank of Baroda

POSSESSION NOTICE
(for immovable property)

Whereas, The undersigned being the Authorized Officer of INDIABULLS COMMERCIAL CREDIT LIMITED (CIN : U65923DL2006PLC150632) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.01.2023 calling upon the Borrower(s) THAKKAR CHIRAGKUMAR PRAVINBHAI ALIAS CHIRAGKUMAR PRAVINBHAI THAKKAR PROPRIETOR FASHION AND THAKKAR MANISHA CHIRAGKUMAR PROPRIETOR SYNERGY PLYMER to repay the amount mentioned in the Notice being Rs. 71,15,122.21/- (Rupees Seventy One Lakh Fifteen Thousand One Hundred Twenty Two and Paise Twenty One only) against Loan Account No. HLLASRM00510169 as on 13.01.2023 and interest thereon within 60 days from the date of receipt of the said notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 07.01.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of INDIABULLS COMMERCIAL CREDIT LIMITED for an amount of Rs. 71,15,122.21/- (Rupees Seventy One Lakh Fifteen Thousand One Hundred Twenty Two and Paise Twenty One only) as on 13.01.2023 and interest thereon. The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF LAND AS UNDER TOGETHER WITH ALL STRUCTURES, BUILDINGS FURNITURE FIXTURES, FITTINGS STANDING AND/OR PLANT AND MACHINERY INSTALLED TO BE INSTALLED AND/OR CONSTRUCTED THEREON ALL THE PRESENT AND FUTURE TITLE, INTERESTS AND/OR RIGHTS OF THE MORTGAGOR(S) THEREIN : IMMOVABLE PROPERTY, PREMISES OF OFFICE / SHOP NO. 2 ADMEASURING 643.50 SQ. FTS. I. E. 50.80 SQ. MTRS. CARPET AREA AND AREA ADMEASURING 62.79 SQ. MTRS., BUILT - UP AREA, ALONGWITH PROPORTIONATE UNDIVIDED SHARE IN GROUND LAND, BUILDING NO. A, FIRST FLOOR, "SIDHA CHAKRA RESIDENCY" DEVELOPED UPON THE LAND SITUATED IN STATE GUJARAT, DISTRICT: SURAT, SUB-DISTRICT & TALUKA: SURAT CITY, MOUJEE VILLAGE PAL BEARING REVENUE SURVEY NOS. 324 + 476, BLOCK NO. 444 ADMEASURING HECTARE - ARE 0-63-74 SQ. MTRS. I. E. 6374 SQ. MTRS., AKAR RS. 20.69 PAISE, T. P. SCHEME NO. 16 (N) ORIGINAL PLOT NO. 20, FINAL PLOT NO. 25 ADMEASURING 8336.00 SQ. YARDS I. E. 4462.00 SQ. MTRS., NA LAND PAIKEE. FOUR BOUNDARIES OF THE PROPERTY ON THE EAST : 80 MTRS ROAD ON THE WEST : GOVERNMENT LAND ON THE NORTH : GOVERNMENT LAND ON THE SOUTH : ROAD

Date : 07.01.2024
Place : SURAT

Sd/-
Authorized officer
INDIABULLS COMMERCIAL CREDIT LIMITED

RE-ISSUE FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR DHARMA EXTRUSIONS PRIVATE LIMITED (UNDER CIRP) OPERATING IN MANUFACTURING OF ALUMINIUM EXTRUSION BUSINESS IN BASAKA HALOL PANCHMAHAL GUJARAT - 389350
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Dharma Extrusions Private Limited PAN: AACD30090 CIN: U28113GJ2009PT0257555
2. Address of the registered office	90/P/4 Village Basaka PO Basaka Halol, Panch Mahals, Gujarat, India - 389350
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	90/P/4 Village Basaka PO Basaka Halol, Panch Mahals, Gujarat, India - 389350
5. Installed capacity of main products/services	400 Ton per month (approximately)
6. Quantity & value of main products/services sold in last financial year	350 Ton per month (approximately) Turnover - Rs. 09.00 Crores per month (approximately)
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available details can be sought by email at cirp.dharma@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Eligibility criteria is mentioned in the Detailed Expression of Interest and can be obtained from RP through the following Email ID cirp.dharma@gmail.com
10. Last date for receipt of expression of interest	27th January 2024 (Saturday)
11. Date of issue of provisional list of prospective resolution applicants	02nd February 2024 (Friday)
12. Last date for submission of objections to provisional list	07th February 2024 (Wednesday)
13. Date of issue of final list of prospective resolution applicants	12th February 2024 (Monday)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	14th February 2024 (Wednesday)
15. Last date for submission of resolution plans	15th March 2024 (Friday)
16. Process email id to submit EOI	cirp.dharma@gmail.com

Resolution Professional for Dharma Extrusions Private Limited
Date: 12.01.2024
Place: Bhiwara

Regn. No: IBB/IFA-001/JP-10175/2017-2018/11766
Address: E-5, Basant Vihar, Bhiwara -311001

Rishabh Chand Lodha

CAPRI GLOBAL HOUSING FINANCE LIMITED
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
CIRP Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX - IV-A [See proviso to rule 8 (6) and 9 (1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorized Officer of Capri Global Housing Finance Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Housing Finance Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR.	1. BORROWER(S) NAME	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION	1. RESERVE PRICE
1.	1. Mr. Vijaybhai Jagdishbhai Dhanvani ("Borrower") 2. Mr. Naresh Jagdishbhai Dhanvani 3. Mr. Jagdishbhai Satmal Dhanvani 4. Mrs. Sunita Jagdishbhai Dhanvani (Co-borrower) LOAN ACCOUNT NO. LNHRLAJ000020029 Rupees 29,64,420/- (Rupees Twenty Nine Lacs Sixty Four Thousand Four Hundred Twenty Only) as on 04.05.2023 along with applicable future interest.	All Piece and Parcel of Plot No. 53, R S No. 575 Paiki, Parsana Nagar, Main Road, Parsana Nagar Street No. 1, Rajkot, Gujarat 380004, Boundaries as under :- East :- Other's Property, West - 40-00 Feet Wide Public Road, North :- Other's Property of this Plot Paiki, South :- Other's Property of this Plot Paiki	1. E-AUCTION DATE: 30.01.2024 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 29.01.2024 3. DATE OF INSPECTION: 27.01.2024	RESERVE PRICE: Rs. 16,00,000/- (Rupees Sixteen Lacs Only). EARNEST MONEY DEPOSIT: Rs. 60,000/- (Rupees One Lac Sixty Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)
2.	1. Mr. Rajesh Kumar ("Borrower") 2. Mrs. Sanju Kumari (Co-borrower) LOAN ACCOUNT NO. LNHAGND000034835 Rupees 8,24,362/- (Rupees Eight Lakhs Twenty-Four Thousand Three Hundred and Sixty-Two Only) as on 07.11.2022 along with applicable future interest.	All that piece and parcel of Plot No. D-156/B (Southern Half Part of Plot No. D-156), admeasuring 83.585 Sq. Mts., in non-agricultural land bearing Revenue Survey No. 224/1, Village Chudka, Taluka Gandhinagar, District Kutch, Gujarat 370201, Bounded As: East By - Plot No. D-161, West By - Internal Road, North By - Remaining part of Plot No. D - 156, i.e., Plot No. D-156/A, South By - Plot No. D-157	1. E-AUCTION DATE: 30.01.2024 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 29.01.2024 3. DATE OF INSPECTION: 27.01.2024	RESERVE PRICE: Rs. 6,00,000/- (Rupees Six Lacs Only). EARNEST MONEY DEPOSIT: Rs. 60,000/- (Rupees Sixty Thousand Only) INCREMENTAL VALUE: Rs. 5,000/- (Rupees Five Thousand Only)

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Housing Finance Limited Secured Creditor's website i.e. www.caprihome loans.com/auction

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries (due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids).
- Auction/bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S e-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact No. 079-68136880/68136837), Mr. Ramprasad Sharma Mob. 800-002-3297/79-6120 0559. Email: ramprasad@auctiontiger.net.
- For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving / from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Capri Global Housing Finance Limited" on or before 29-Jan-2024.
- The intending bidders should submit the duly filled in Bid Form (format available on <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Housing Finance Limited Regional Office 9th floor, BBC Tower, Broadway Business Centre, Near Law Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 latest by 03:00 PM on 29-Jan-2024. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No. _____ (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 minutes each time bid is made within 10 minutes from the last extension. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer, Capri Global Housing Finance Limited, Regional Office 9th floor, BBC Tower, Broadway Business Centre, Near Law Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hours of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Housing Finance Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS. (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
- Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- For further details and queries, contact Authorized Officer, Capri Global Housing Finance Limited: Mr. Jeet Brahmhatt Mo. No. 9023254458 or Ms. Kalpana Chetanwala 7738093946.
- This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place: GUJARAT Date : 12-Jan-2024 Sd/- (Authorized Officer) Capri Global Housing Finance Limited

The Co-Operative Bank of Rajkot Ltd.
Raj Bank Multi State Co-Operative Bank

Sale notice for the sale of secured asset mentioned hereunder by the Authorized Officer of The Co-Operative Bank of Rajkot Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 (6) of the security interest (Enforcement) Rules, 2002 for the recovery of amount due from borrower(s). Offers are invited by the undersigned in sealed covers for purchase of movable/immovable property, as described hereunder, on "As is Where is Basis", "As is What is Basis" and "Whatever is There is Basis", Particulars of which are given below:-

Lot No. / Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amt Possession Date	Reserve Price EMD and Bid Increase Amount	Description of the Immovable property and Name of Title deed holders	Total Loan Outstanding as on 31.12.2023
Loan Account No. 00033118000003000 Borrower(s): Anil Jayendrabhai Kamdar (being dead, represented through his legal heirs & representatives Birmalbhaj Jayendrabhai Patel, Jasmin Jayendrabhai Patel)	Demand Notice Date : 09.03.2023 Rs. 8,27,385/- Possession Date : 17.08.2023 (physical possession)	Reserved Price: Rs. 8,55,000/- EMD Rs. 85,500/- Bid Increase Amount Rs. 25,000/-	Immovable Residential Flat belonging to Anil Jayendrabhai Kamdar, being Flat No. C-503, Built-up area 34-87 sq. mt. situated at 5th floor of building known as "Shree Sanskeshwar-3", constructed on plot no. 5 & 6, total land adm. about 1276.04 sq. mt. consisting of Revenue Survey No. 28 paiki 4 within the Village limits of Ghanteshwar, Taluka Rajkot, Dist. Rajkot.	Rs. 8,84,582/-

IMPORTANT INFORMATION REGARDING AUCTION PROCESS

- Date, Time & Contact Number of Public Inspection: Dt. 20.01.2024 between 10.00 am. to 5.00 pm. Authorized Officer - Mo. No. 93139 26434
- Last date for Submission of Bids: On or before 4.00 pm on 07.02.2024
- Date, Time & Place of Auction: At 3.00 pm. on 09.02.2024 at The Co-Operative Bank of Rajkot Ltd., Sahakar Sarita, Panchnath Road, Rajkot - 360 001
- Place of Submission of Bids: Authorized Officer, The Co-Operative Bank of Rajkot Ltd Sahakar Sarita, Panchnath Road Branch, Rajkot-360 001

* A bidder may, on his own choice, Participate in the auction by making application in prescribed format which is available alongwith the offer/tender document on the given office address mentioned hereabove. Sale is strictly subject to terms and conditions incorporated in this advertisement and the prescribed Bid / Tender Document as well as Security Interest (Enforcement) Rules 2002. This notice is also to be treated as a 30 days' notice under Rule 8(6) and 9(1) of the Security Interest Enforcement Rules, 2002 to the Borrower/Co-Borrower/Guarantor/Mortgagor.

Terms and Conditions of Auction : (1) The Bidder is obliged to exercise full due diligence in all respects, including to inspect each of the details of the property mentioned above on the scheduled date & time. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder can inspect the property in consultation with the dealing official as per the details provided. In case of any difficulty or need of assistance before or during the auction process, may contact authorized officer, M. No.93139 26434 of the Bank. (2) The sale is subject to confirmation by the Authorized Officer. If the borrower/guarantor pays the entire outstanding amount in full before the date of publication of notice for auction or inviting quotation or tender from public, no auction will be conducted. (3) No one have first charge/prior charge under law on the subject property(ies) except Bank as found and known to the Bank. (4) The Bidder shall remit Earnest Money Deposit (EMD) i.e. 10% of reserve price by Banker's cheque / DD / RTGS / NEFT drawn in favour of Authorized Officer, The Co-Operative Bank of Rajkot Ltd along with the bid form in a Sealed Cover addressed to The Authorized Officer, The Co-Operative Bank of Rajkot Ltd upto 4.00 pm on or before 07.02.2024 Please note that, in reference to successful bidder(s), EMD is adjustable against the sale consideration EMD is refundable to the unsuccessful bidder(s). The prospective bidders are also advised to give complete details of their accounts. (5) The highest bid received shall become the base price of auction for the property and the bidders shall be allowed to increase the bids beyond that amount. (6) The successful bidder shall deposit 25% of the bid amount immediately or on end of the next working day of the sale being knocked down in his/her favour inclusive of EMD of 10%. The Balance amount shall be paid by the purchaser to the Authorized Officer on or before 15th day from the confirmation of the sale of the immovable / movable property(ies) by Banker's Cheque / DD / RTGS / NEFT drawn in favour of Authorized Officer, The Co-Operative Bank of Rajkot Ltd. (7) The charges / fees payable for conveyance such as stamp duty, registration fee, transfer fee, maintenance charges, electricity charges etc shall be borne by the successful bidder and shall be the sole responsibility of successful bidder only. The Authorized Officer will not be held responsible for any charge, lien, property tax or any other dues to the Government or local body or any other authority in respect of the property under sale. (8) The Authorized Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the sale/modify any terms and conditions of the sale or withdraw any property or portion thereof from the auction proceedings at any stage without assigning any reason therefor in case found necessary. (9) The sale certificate shall be issued in the favour of successful bidder on deposit of full bid amount as per the provisions of the Act. No request for inclusion/substitution in the sale certificate of names of any persons other than those mentioned in the bid form shall be entertained. (10) This Notice is also to the Borrower(s) / Guarantor(s) in particular and the public in general. The Borrowers attention is invited to provisions of Sub - section (8) of the section 13 of the Act, in respect of time available,